

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.03

New IA-2812/2021 New IA-2841/2021

In

IB-861(ND)/2020

IN THE MATTER OF:

DHANLAXMI BANK LIMITED

Vs.

REAL VIDEO IMPACT PRIVATE LIMITED

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 27.07.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the RP :

: Mr. Ashwini Kumar Singh, Advocate

ORDER

IA-2812/2021:-

This is an application filed by Resolution Professional under Section 60(5)(C) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016 for taking possession of the movable assets of the Corporate Debtor lying in the possession of third party (Ex-landlord).

Having heard the submissions made by the representing counsel and notice be issued to the Non-Applicants/Respondents for their appearance as well as for filing their reply in the matter. Post this matter after two weeks.

List the matter on 12.08.2021.



IA-2841/2021:-


This is an application filed by the Resolution Professional under Section 60(5) of the IBC, 2016 read with Regulation 40(c) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for exclusion of lockdown period along with affidavit in support of the application.

Having heard the submissions made by the Counsel for the Applicant. The Counsel for the Applicant has prayed for exclusion the period imposed from 08.05.2021 to till 15.07.2021 (69 days) being the expected date of withdrawal of lockdown by Government of Kerala from the Corporate Insolvency Resolution Process period of the Corporate Debtor. The said period (69 days) is excluded from the period of CIRP and liberty is granted to the Applicant to file fresh application if wanted supported by justification.

In terms of the above, the present application is **allowed**.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)